

In the National Company Law Tribunal, Jaipur

IB No. 726(ND)/2018
TA No. 70/2018

UNDER SECTION 9 of IBC, 2016

In the matter of:

Manohar Karam Chandani

..... Applicant/Petitioners

VS.

Balajidhan Build Estates Pvt. Ltd.

.....Respondent

Order delivered on 20.09.2018

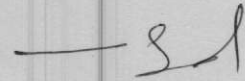
Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Naresh Kumar Sejvani, Adv.

For Respondent(s) : Amod Aggarwal, Director

ORDER

Learned counsel for the petitioner is present. Mr. Amod Aggarwal, one of the directors of the Corporate Debtor is also present and in compliance with the directions dated 23.08.2018, provisional financial statement of the Corporate Debtor as on 31.07.2018 as well as an affidavit admitting the claim of the Operational Creditor has been duly filed. In the circumstances, order reserved.



(R. Varadharajan)
Member (Judicial)